

| Annexure – 4 Name of the corporate debtor: Zyngo EV Mobility Private Limited.. ; Date of commencement of CIRP: 01.07.2025 ; List of creditors as on:28.07.2025 | | | | | | | | | | | | | | |
|---|---|-----------------------|---------------------------|----------------|--|-----------------|-----------------------------|------------------------|--------------------------|----------------------------|---|------------------------------|------------------------------------|--|
| List of unsecured financial creditors (other than financial creditors belonging to any class of creditors) (Amount in ₹) | | | | | | | | | | | | | | |
| Sl. No. | Name of creditor | Identification No. | Details of claim received | | Details of claim admitted | | | | | Amount of contingent claim | Amount of any mutual dues, that may beset-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
| | | | Date of receipt | Amount claimed | Amount of claim admitted provisionally | Nature of claim | Amount covered by guarantee | Whether related party? | % of voting share in CoC | | | | | |
| 1 | Shree Shayama Constructions Private Limited | U45500UP2020PTC130020 | 15.07.2025 | 1,62,04,609 | 1,62,04,609 | Unsecured | - | Yes | 0.00% | - | - | - | - | Claim is admitted on provisional basis and shall be updated on receipt of additional information |
| 2 | Deltabulk Shipping India Private Limited | U63090UP2019PTC122797 | 15.07.2025 | 4,81,62,247 | 4,81,62,247 | Unsecured | - | Yes | 0.00% | - | - | - | - | Claim is admitted on provisional basis and shall be updated on receipt of additional information |
| | Total(B) | | | 6,43,66,856.00 | 6,43,66,856.00 | | - | | 0.00% | | - | - | - | |

Note: The claims has been accepted/ admitted provisionally as per best estimate in terms of Regulation 14 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 on the basis of documents and information submitted by creditors since no data/ information has been received from the corporate debtor to enable us to cross verify the claims with the records and books of the Corporate Debtor.